

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1039
TO BE ANSWERED ON 29.07.2024**

WELFARE OF GIG AND PLATFORM WORKERS

1039. DR. MOHAMMAD JAWED:

SHRI TANUJ PUNIA:

SHRI RAJKUMAR CHAHAR:

SHRI GAURAV GOGOI:

SHRI HARISH CHANDRA MEENA:

DR. AMAR SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has introduced any welfare schemes and strategy to extend social welfare protections to Gig and platform workers;**
- (b) if so, the details thereof, if not, the reasons therefor;**
- (c) whether the Government is aware of the significant gap in health insurance coverage among Gig and platform workers; and**
- (d) if so, the details thereof along with the steps taken/being taken by the Government to bridge this gap and improve insurance coverage for Gig and platform workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The provisions of social security & welfare for the gig and platform workers have already been introduced in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

The provisions of the Code are yet to come into effect.
